

(d) One order has been placed on this company. The number of shareholders is two. Number of employees is nil. However, the company is using the man-power and equipment of M/s Pearl Cycle Industries, who are under the same management.

(e) M/s Pearl Cycle Industries are not merged with M/s Bycarm Engineering Industries (P) Ltd. These firms are associate concerns under the same management.

(f) Two cases are reported to have been filed against M/s Pearl Cycle Industries. These are pending trial in the court.

**श्री हुकम चन्द कछवाय :** मैं यह जानना चाहता हूँ कि वाई-फार्म कम्पनी का आप ने टेंडर मंजूर किया है 1 करोड़ 38 लाख का जब कि इस ने भविष्य में न कोई काम किया है, और यह फर्म केवल 200 रु० लागत की है। ऐसी स्थिति में जो आर्डर आपने दिया है वह कौन सी बात को लेकर दिया है। इस कम्पनी की दूसरी कम्पनी थी पर्ल साइकिल कम्पनी उसको भी पहले आपने आर्डर दिया था जब कि उसके खिलाफ़ अनेकों केसेज चल रहे हैं और कम्पनी ठप्प पड़ी है। उन्होंने यह नई कम्पनी वाई-फार्म के नाम से खोली है।

**श्री जगजीवन राम :** अभी तो इसने कुछ चीजें बनायी हैं जो हमारे स्पेसिफिकेशन के हिसाब से हैं। मुल्क में और किसी ने वह चीजें नहीं बनायी हैं। टेंडर दो कम्पनियों का था, एक इन का और एक दूसरी और थी। स्पेसिफिकेशन के हिसाब से इन्हीं का माल था। लेकिन अभी तक यह मामला विचाराधीन है।

**श्री हुकम चन्द कछवाय :** इस कम्पनी के माध्यम से जो इनके एजेन्ट हैं, जो काम करने वाले लोग हैं वह इस विभाग के कुछ अफसरों से सांठगांठ कर के और उन्हें कुछ ले दे कर अपना काम करवाते हैं, जब कि इन की कोई कंपैसिटी नहीं है इस प्रकार का काम करने की। आपने कहा कि इन्होंने कुछ चीजें बनायी हैं। मेरा कहना है कि यह कम्पनी कुछ काम नहीं करती और यह जाली फर्म है।

**प्रध्यक्ष महोदय :** आप एक फर्म के बारे में इस तरह के रिमाकर्स पास करते हैं यह उचित नहीं है। बेहतर हो कि इस तरह आविष्टिरी तरीके से न कह कर इस को सवाल की शकल में कहें तो ठीक है। जैसे आर्डर देने के पहले आप ने जांच की है कि नहीं ? The questioner should be very cautious about his questions. He should not speak ill of any firm without any basis.

**श्री हुकम चन्द कछवाय :** इनका कोई बिजनेस नहीं है। इन्होंने दूसरी कम्पनी खोल ली है घोखा देने के लिये। जनता के पैसे की हानि न हो इसलिये मैं जानना चाहता हूँ क्या आप को जानकारी है कि यह फर्म बिल्कुल नाजायज़ फर्म है और इसका कोई काम नहीं है, दूसरों से माल लेकर सप्लाई करती है। इस बात को ध्यान में रखते हुए आप आगे का आर्डर देंगे ?

**श्री जगजीवन राम :** मैंने कहा कि इन की चीजें हमारे स्पेसिफिकेशन के मुताबिक हैं। अब उनको आर्डर दिया जाय या नहीं यह मामला विचाराधीन है। अभी आर्डर नहीं दिया गया है। जब भी आर्डर दिया जायगा तो इन सभी बातों को खयाल में रखा जायगा जिस से सरकार के पैसे को कोई खतरा न हो और पैसा पहले न दिया जाय।

**श्री हुकम चन्द कछवाय :** 50 परसेंट आप दे चुके हैं।

**श्री जगजीवन राम :** कोई पैसा नहीं दिया गया है।

MR. SPEAKER: I am going to have the second round now.

Invitation to Eminent Persons Attending World Peace Congress to Visit Border Areas of India

\* 755. SHRI C. K. CHANDRAPPAN  
on behalf of  
SHRI INDRAJIT GUPTA:

Will the Minister of EXTERNAL AFFA-

IRS be pleased to state:

(a) whether a World Assembly for Peace was held at Budapest from May 13th to 16th, at which representatives of 54 countries and several international organisations signed an Appeal calling of solidarity with the people of Bangla Desh and condemning the atrocities of the Pakistan military regime;

(b) whether the signatories to the Appeal include a large number of prominent public men, eminent scientists, parliamentarians, artists, etc.; and

(c) if so, whether Government have considered inviting some of them to visit the border areas of India to see things for themselves?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH):**

(a) and (b). Yes, Sir. At the Assembly of the World Peace Council held in Budapest from May 13-16, 1971, such an Appeal was signed by delegates from 57 countries and various organisations and by individuals; these included many eminent personalities.

(c) The matter is under consideration.

**SHRI C. K. CHANDRAPPA:** In view of the fact that such a statement was signed by delegations of 54 countries including very prominent personalities, I would like to know from the Government whether early decision would be taken in this matter to invite some of them to visit India.

**SHRI SURENDRA PAL SINGH:** I have already said this in my main reply that this matter is being considered and we will try to finalise it as quickly as possible.

**SHRI C. K. CHANDRAPPA:** I would like to know why there is delay: What are the reasons for it? I would like to know whether they have approached the World Peace Council to send some of those prominent men to visit India.

**SHRI SURENDRA PAL SINGH:** I have already said that this matter is being considered and decision will be taken as early as possible.

**DR. MAHIPATRAY MEHTA:** Were there any Arab countries therein among the signatories?

**SHRI SURENDRA PAL SINGH:** There were delegation from a large number of countries. There were more than 70 or 80 of them. They were private delegations; they were not representing the Government of the country.

**DR. RANEN SEN:** Among these emissaries there were many important individuals from Arab countries. He will find this if he sees those signatures. Would the Government try to contact those personalities who had signed in that document to come to India to visit the Border States and see the situation with their own eyes?

**SHRI SURENDRA PAL SINGH:** There were 3 or 4 individuals from Syria, so far as I can make out, who signed this appeal. Regarding the other part, I have already replied to that.

#### **Conversion of O. & N. G. C. into an Integrated oil Company**

**\*773. PROF. MADU DANDAVATE:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have received a letter/memorandum from the Oil and Natural Gas Commission Employees Mazdoor Sabha demanding that Oil and Natural Gas Commission be converted into an integrated oil company with exploration, production, refining and marketing functions in respect of crude and natural gas produced by it;

(b) if so, whether Government have considered this suggestion; and

(c) if not, whether Government propose to amend the Oil and Natural Gas Commission Act 1959 to make the provisions under which these functions could be undertaken and remove obstacles?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):** (a) and (b). A statement is laid on the Table.

(c) No, Sir.

#### *Statement*

(a) Yes, Sir.

(b) In context of the vast scope for further expansion of activities for discovery of oil and